

[Translation]

- (iv) **Need to amend the Urban Land (Ceiling and Regulation) Act, 1976 to ensure that agricultural land of farmers is not acquired and adequate compensation is paid for their other categories of land, if acquired**

SHRI KESHARI LAL (Ghatampur): Mr. Chairman, Sir, it is a general tendency these days that agricultural land of the farmers in and around metropolitan cities, other cities and even in towns is being acquired by the Government and private property dealers and later on that land which is purchased from the farmers at a very low price, is sold either in the form of plots or buildings at exorbitant price. This is being done under Urban Land Ceiling Act, 1976, the aim and objects of which was to make the land available to the weaker and middle class people. The fact remains that the land which is acquired by the Government and other agencies from the farmers is sold at such a high rate that it is beyond the reach of the people of middle class what to talk of people of weaker section. Consequently the middlemen and the property dealers reap the benefit. The Urban Land Ceiling Act, 1976 had failed in achieving its objects.

Therefore, I request the Government to amend the Urban Land Ceiling Act and make a provision that the cultivable land of the farmers will not be acquired and farmers will be paid minimum rupees two lakh as compensation for the acquisition of other type of land.

- (v) **Need to allocate more funds for the overall development of Bihar in the forthcoming Five Year Plan**

SHRI MANJAY LAL (Samastipur): Mr. Chairman, Sir, everybody knows that there is acute poverty in Bihar. The situation is going from bad to worse day by day. There was a time when Bihar occupied with posi-

tion in terms of per capita income. But today it is placed at the bottom. The main reason for this is that Bihar has been neglected by the Central Government right from the First Five Year Plan. In terms of population, the population of Bihar according to 1/10th of the total population of the country whereas the allocation being made to Bihar for its development is too negligible as compared to the allocation being made to other states. I would like to request the central Government to allocate more funds in proportion for its population in the forthcoming Five Year Plan so as to remove regional imbalances, remove the backwardness of Bihar and to speed up the development works in the State with reference to other states.

- (vi) **Need to take steps to check the rising price of edible oils in the country**

SHRI KASHIRAM CHHABILDAS RANA (Surat): Mr. Chairman, Sir, prices of edible oils are rising day by day all over the country. Particularly in Gujarat the price of groundnut oil has shot up by Rs. 1.50 P per tin in a week. To this date steps have been taken to check the rising trend in the price of groundnut oil. The oil millers and the N.D.D.B. are taking advantage of the policy of the Government. While on the one hand the Government have failed to import palmolin and supply the same to people though the Government of Gujarat, on the other hand at this time of shortage of groundnut oil in the state, the N.D.D.B. is earning heavy profits by purchasing the entire production of oil from the oil millers and supplying the same to other states. The farmers do not get the benefit of increasing prices of groundnut oil. Instead they have also fallen victims of this price rise along with other people. If this trend continues, within next few days the groundnut oil will be selling at the rate of Rs. 500 per tin.

With a view to tide over the crisis of groundnut oil, I would like to request the Government to import palmolin and make the same available in the open market. So as to meet the requirements of the people and instruct the N.D.D.B. not to make any pur-

chase of groundnut oil and also one then to release the entire stock of groundnut oil available will them for immediate sale in Gujarat only so that the price of the oil could be brought under control.

(vii) Need to set up powerful T.V. relay centres at Bikaner, Raishingh Nagar and Khajowala in Rajasthan

SHRI SHOPAT SINGH MAKKASAR (Bikaner): Four districts of Rajasthan vis. Ganganagar, Bikaner, Jaisalmer and Barmer are located along Pakistan Border. Being a deserted area, it is spread over vast stretches of land. In terms of border security, the T.V. centres and the A.I.R. have an important place for the residents of this area. In this regional only such Programmes as are telecast by the powerful T.V. centres and broad caste by powerful Radio Stations of Pakistan are to be viewed resident of this areas and it is but natural that Pakistan propeganda tend to influence residing in there border areas. No powerful T.V. centres and Radio Stations have so far been set up by the Central Government in this area stretching over thousands of Kilometres, and as a result of this the residents of this vast areas rely on the programmes telecast by the Pakistan media. Low Power T.V. relay centres are functioning in Hanumangarh, Suratgarh, Anupgarh and Bikaner including Gangagir and the transmission range of these centres not more than 15 to 25 kilometres so their programmes cannot, be viewed beyond that distance. Under the above circumstances I would like to request the central Government to set up powerful T.V. centres in my constituency Bikaner and Raishingh Nagar and Khajowala in Ganganager in the interest of the security of our borders and with a view to combat the propaganda being made by the Pakistani media.

[English]

(viii) Need to look into the grievances of November, 1984 riots

SHRI RAJDEV SINGH (Sangrur): Two

members of Riots Relief and Rehabilitation Society, the representative body of victims of November, 1984 violence are on relay fast since 12.2.1990, which has turned into a fast unto death from 9.3.1990, at the Prime Minister's residence. I draw the attention of the Government for early solution of their grievances.

[English]

MR. CHAIRMAN: Now Shri I.K.Gujral will make a SUOMOTU statement on Nepal.

Mr. Gujral, the normal procedure is that you will have get permission of the Chair before making a statement. Along with the request, you will have send a copy of the statement also. So, in future, at least you should do that.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K.GUJRAL): I will do that. This was in response to the demand which was made in this House this morning.

14.54 hrs.

STATEMENT BY MINISTER RESTORATION OF MULTI-PARTY DEMOCRACY IN NEPAL

[English]

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K.GUJRAL): As the House knows, as a result of a peaceful ad valiant mass movement in Nepal during the past three months, there has been agreement that multi-party democracy in Nepal shall be restored. This is an hour of happiness for the Nepalese polity. We believe it is a victory for peace, prosperity, development, democracy and happy relations with India. The people of India have, since time immemorial, and the closest of links with the people of Nepal. We, therefore, share their happiness as also their trials and tribulations.

Momentous changes are taking place round the world at an unprecedented pace.